

**RAJYA SABHA**  
**NOTICE OF AMENDMENTS**  
**THE LABOUR LAWS (EXEMPTION FROM FURNISHING RETURNS AND**  
**MAINTAINING REGISTERS BY CERTAIN ESTABLISHMENTS) AMENDMENT**  
**BILL, 2011**

(As introduced in the Rajya Sabha)  
[To be moved at a sitting of the Rajya Sabha]

**ENACTING FORMULA**

**BY SHRI NARENDRA SINGH TOMAR:**

1. That at page 1, line 1, for the word "Sixty-second" the word "Sixty-fifth" be substituted

**CLAUSE 1**

**BY SHRI NARENDRA SINGH TOMAR:**

2. That at page 1, line 4, for the figure "2011", the figure "2014" be substituted.

**CLAUSE 2**

**BY SHRI NARENDRA SINGH TOMAR:**

3. That at page 1, for lines 7 to 10, the following be substituted, namely:-

51of 1988. "2. In the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 (hereinafter referred to as the principal Act), for the long title, the following long title shall be substituted, namely:-

Amendment of long title.

"An Act to provide for the simplification of procedure for furnishing returns and maintaining registers in relation to establishments employing a small number of persons under certain labour laws."

BY SHRI NARENDRA SINGH TOMAR:

4. That at page 1, after line 10, the following be inserted, namely:-

"2A. In section 1 of the principal Act, in sub-section (1), for the words "Exemption from", the words "Simplification of Procedure for" shall be substituted." Amendment of section 1.

2B. In section 2 of the principal Act, in clause (e), for the word "nineteen", the word "forty" shall be substituted." Amendment of section 2.

CLAUSE 3

BY SHRI NARENDRA SINGH TOMAR:

5. That at page 2, line 5, for the figure "2011", the figure "2014" be substituted.
6. That at page 2, line 30, after the words "by an employer", the words "either in physical form or" be inserted.
7. That at page 2, line 32, after the words "Provided that", the words "in case of computer, computer floppy, diskette or other electronic form" be inserted.
8. That at page 2, line 36, after the words "Scheduled Acts", the words "either in physical form or" be inserted.

CLAUSE 4

BY SHRI NARENDRA SINGH TOMAR:

9. That at page 3, line 32, for the figure and word "31<sup>st</sup> January", the figure and word "30<sup>th</sup> April" be substituted.
10. That at page 3, line 33, for the word "December", the word "March" be substituted.
11. That at page 5, line 13 the words "TO FORM" be deleted.

12. That at page 5, after line 18, the following be inserted namely:-

"ANNEXURE II  
(See item no.6)

Serial number	Name of the employee/worker	Date of employment	Permanent address
1	2	3	4"

New Delhi;  
August 6, 2014.

SHUMSHER K. SHERIFF,  
SECRETARY-GENERAL.